

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

CAT/J/11

O.A./T.A. No. 198

Applicant(s)

Versus

Respondent(s)

| Sr. No. | Date | Orders |
|---------|---------|---|
| 1 | 14/2/90 | <p>Put up this case on 21/4/90 for Admission as requested. <i>(Signature)</i></p> <p>Member (A)</p> <p>Member (J)</p> |
| 2 | 2.4.90 | <p>On behalf of the applicant a memo is filed by Mr. K. Ch. Sahoo for withdrawal of the case with liberty to file a fresh one if need be. Heard. It is stated that as one Special Leave Petition is pending in the Supreme Court concerning similar matter, withdrawal has been asked for. If really a S.L.P. there be pending concerning the question that arises in this application, this application would not be maintainable. However, as the applicant has plenary power to withdraw, withdrawal is allowed but liberty to file a fresh application would be subject to the question of limitation i.e. intervening period would not be reckoned as periods spent in prosecuting the case.</p> |

PL
Vice-Chairman

PL
Member (J)